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12.	Section Officers'/Stenographers' Group 'B' Grade-I Limited Departmental Competitive Examination	Objective + Conventional	Hindi and English	Hindi and English

§ Candidates for Indian Forest Service (Main) Examination are also screened through this examination.

* Medium of writing answers in Essay is English and Hindi. Medium of writing answers in Comprehension and Precis Writing Components is English only.

@ Questions in Paper I are printed in Hindi and English. In Paper II the questions in the Essay component are printed in Hindi and English whereas Questions in Precis Writing, Comprehension components and other communications/Language Skills are printed in English only.

Compulsory retirement under Section 56 (J) of CCS (Pension) Rules

1231. SHRI K. J. ALPHONS: Will the PRIME MINISTER be pleased to state:

(a) the number of senior officers compulsory retired under Section 56 (J) of Central Civil Services (Pension) Rules; and

(b) what is the procedure followed for compulsory retirement?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per the information/data uploaded by the different Ministries/Departments/Cadre Controlling Authorities (CCAs) on Probity Portal followed by the rectification requests made by some Ministries/Departments/CCAs, during the period from July, 2014 to October, 2019 (as on 21.11.2019), FR 56(J) has been invoked against a Total number of 96 Group 'A' officers of different Ministries/Departments.

(b) The Government has the absolute right to retire Government officials prematurely on the ground of lack of integrity and ineffectiveness, in public interest, under the provisions of Fundamental Rules (FR) 56(j)/(l), Rule 48 of Central Civil Services (CCS) Pension Rules, 1972. These rules lay down the policy of periodic review and premature retirement of Government servants, which is a continuous process.

Special increments for employees

1232. SHRI NEERAJ SHEKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether special increments over and above given on specific occasions to the Central Government employees can be adjusted while minimum pay is being fixed; and